(b) if so, whether it is also **a** fact that Andhra Pradesh Government have withdrawn such permission to the CBI?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL); (a) According to section 6 of the Delhi Special Police Establishment Act, 1946, **a** member of the Delhi Special Police Establishment cannot exercise powers and jurisdiction in any area in a State without the consent of the Government of that State.

(b) No, Sir.

Maharashtra-Karnataka boundary dispute

394. SHRI ARVIND GANESH KUL-KARNI; Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether the Prime Minister has m«de any statement during his recent visit to Karnataka to the effect that boundary dispute between Maharashtra and Karnataka should be solved by the Chief Ministers of these two States through direct negotiations;

(b) whether it reflects a deviation from the stand taken by Government recently to the effect that the Central Government will try to help the two Chief Ministers to solve the problem based on certain specific formulae; and

(c) if the reply t0 part (b) above be in the affirmative, what is Government's latest view in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS CSHRI DHANIK LAL MANDAL); (a) to (c) The Prime Minister said in Belgaum on the 11th February, 1978 that the Central Government would not like to impose any solution in cases of disputes between two States. The Government is of the view that an abiding solution of the dispute can emerge only through the willing cooperation of and consensus between the two State Governments. The Central Government would assist these Governments in arriving at such a settlement.

Tenders for transportation of coal to Thermal Power Station

395. DR. BHAI MAHAVIR; Will the Minister Of ENERGY be "pleased to state;

(a) whether any tenders were called by the Bharat Coking Coal Ltd. for transportation of coal to the Chandrapura Thermal Power Station for the year 1978;

(b) whether it is a fact that the tenders were called as late as in February, 1978, if so, what are the reasons therefor;

(c) what are the reasons for which a decision in the matter has not yet been taken although the tenders were opened on the 15th March, 1978; and

(d) what are the reasons for not issuing work order on the basis of the lowest tender?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN); (a) and (b) The Bharat Coking Coal Limited has called for tenders in February 1978 for transportation of coal to Chandrapura power station for the financial year 1978-79, after it was decided on 16-2-78 in consultation with the Demodar Valley Corporation that Bharat Coking Coal Limited should continue to make arrangements on behalf of DVC for transportation of coal to this power station.